

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 76 OF 2004

(2)

New Delhi, this the 16th day of January, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri J.S. Negi,
Deputy-Director, Intelligence Bureau,
Ministry of Home Affairs,
35 S.P. Marg, New Delhi.Applicant

(By Advocate : Shri Bankey Bihari)

Versus

1. The Union of India
Through the Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Intelligence Bureau,
Through It's Director
Ministry of Home Affairs,
35, S.P. Marg, New Delhi.
3. Union Public Service Commission
Through its Secretary,
Dhaulpur House, Shahjahan Road,
New Delhi.
4. Shri T.S. Negi,
Deputy Director,
Intelligence Bureau,
Ministry of Home Affairs,
35, S.P. Marg, New Delhi.Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The learned counsel for the applicants states that he may be permitted to withdraw the present Original Application with right to approach the respondents by filing a representation pointing out the anomalies, if any, pertaining to seniority. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

U.K. Upadhyaya

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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